

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN**

Before Shri Chandra Poojari AM & Shri George Mathan, JM

ITA No. 240/Coch/2019
(Assessment Year: 2007-08)

M/s. Abhisekham Jewellers
Municipal Building
National Highway Jn.
Angamaly 683572

Vs.

Deputy Commissioner of
Income Tax, Central Circle-1
Ernakulam

PAN – AANFA6210D

Appellant

Respondent

Appellant by: None

Respondent by: Smt. J.M. Jamuna Devi, Sr. DR

Date of Hearing: 05.04.2021

Date of Pronouncement: 05.04.2021

ORDER

Per George Mathan, JM

This appeal filed by assessee is directed against the order of the CIT(A) -3, Kochi dated 05.02.2019 for assessment year 2007-08.

2. None appeared on behalf of the assessee. Smt. J.M. Jamuna Devi, Sr. DR appeared on behalf of Revenue.

3. At the time of hearing we found from record that the assessee has filed an application under Vivad-se-Viswas Scheme of 2020. The same has also been accepted by the Revenue and intimation in this regard has been issued. A copy of the same is taken note of and kept on record.

4. As the assessee's application under Vivad-se-Viswas Scheme 2020 has been accepted by Revenue and appeal filed by the assessee no

more survives and consequently the appeal stands dismissed as withdrawn.

5. Dictated and pronounced in the open Court on 5th April, 2021.

Sd/-
(Chandra Poojari)
Accountant Member

Sd/-
(George Mathan)
Judicial Member

Cochin, Dated: 5th April, 2020

Copy to:

1. *The Appellant*
2. *The Respondent*
3. *The CIT(A) --3, Kochi*
4. *The Pr.CIT - Kochi*
5. *The DR, ITAT, Cochin*
6. *Guard File*

By Order

//True Copy//

Assistant Registrar
ITAT, Cochin

n.p.